

In the Court of the Principal Sessions Judge, Madurai.

Present : Thiru. P.Vadamalai, B.Com., B.L.,

Principal Sessions Judge, Madurai.

Saturday, this the 23rd day of January -2021.

Crl.M.P.No.70/2021

1. Kala, W/o.Thangaraja

2. Raja Rajeswari, W/o.Paranirajan

... Petitioners/Accused.

Vs

State through the Inspector of Police,

DCB P.S. Cr.No.Not Known/2020

... Respondent/Complainant.

This petition taken up today for hearing at request through e.mail/ e.petition and after hearing the arguments of Thiru.PAT.S.IyappaKathirvel, Advocate for the petitioner and of Thiru.M. Tamil Chelvan, the Public Prosecutor for the state over conference call, this court passed the following

Order

1. Anticipatory Bail application u/s. 438 of Cr.p.c.

2. The offences alleged U/s. 420, 468 and 471 of IPC

3. Heard both sides.

4. The learned counsel for the petitioners would submit that he wanted to withdraw the petition. Hence, this petition is dismissed as “ withdrawn” as represented by the counsel for the petitioner.

5. In the result, the petition is dismissed as withdrawn.

Pronounced by me in Open Court on the 23rd day of January -2021.

Sd/- P.Vadamalai

Principal Sessions Judge, Madurai

Copy to

1. The Inspector of Police, DCB P.S.